

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 979/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017

NAME OF THE PARTIES: Kadakia Enterprises
V/s.
Western India Shipyard Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	PARESH MORE 1/B S. U. Pandey for Petitioner.	Advocate.	

ORDER

TCP No. 979/I&BP/NCLT/MB/MAH/2017

For the Petitioner's Counsel has stated that the date of hearing was not intimated to the Corporate Debtor, the Petitioner is hereby directed to issue notice to the Corporate Debtor intimating next date of hearing as per the rules prescribed under Adjudicating Authority Rules.

List this matter for hearing on 03.01.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)